

### Delay in Implementation of power Projects

4348. SHRI MATANG SINH:

SHRI SURESH PACHOURI:

Will the Minister of POWER be pleased to state:

(a) what concrete steps have been taken by his Ministry in cutting the period of delay in implementation of power projects; and

(b) what achievement has been made so far and cost of escalation saved as a result of this?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b) Efforts are continuously being made to expedite the clearance of the power projects. Discussions are held with the Project authorities and other concerned departments/ agencies to settle issues necessary for expeditious clearance of the projects. Assistance is also given in carrying out the requisite studies for finalisation of the project report for techno-economic clearance. Schemes are accorded techno-economic clearance subject to fulfilling certain conditions regarding tying up of inputs and also completing the formalities required under Section 29 of the Electricity (Supply) Act, 1948. This is being done to enable Project Authorities to take action for obtaining the requisite linkage and clearance from other Departments, as parallel activities, before obtaining the investment sanctions.

### Installation of a Power Plant In Andhra Pradesh

4349. DR YELAMANCHILI SIVA-JI: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that permission was accorded to Andhra Pradesh to install a power plant at Visakhapatnam;

(b) if so, what is its capacity;

(c) how old is the permission;

(d) what is the estimated cost thereof;

(e) at what stage of execution is the same; and

(f) what steps have been taken for early setting up of the unit, without any further loss of time?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d) The scheme for installation of two units of 500 MW each at Vishakhapatnam was sanctioned by the Planning Commission in May, 1992 at an estimated cost of Rs. 1560.28 crores for implementation by the Andhra Pradesh State Electricity Board in the State Sector.

(e) and (f) The orders for the main plant and equipment have not been placed by the Project Authorities so far. Units 1 and 2 could be commissioned within 5 and 6 years respectively from the date of placement of order for the main equipment. The State authorities have, however, invited offers for the implementation of this project in the private sector. M/s. Mission Energy, USA and Ashok Leyland have jointly evinced interest on implementing this project in the private sector. It is for the State authorities to take steps including the selection of executing agency for implementation of this project.

### Pending Power Projects @ft Andhra Pradesh

4350. SHRI MENTAY PADMANABHAM: Will the Minister of POWER be pleased to state:

(a) how many proposals of power projects from Andhra Pradesh are pending with the Central Government for clearance and since when;

(b) the reasons for delay in giving clearance to such projects (Project-wise; and